

THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Original Application No.647/1993

Nachkau

..

.. Applicant

versus

Union of India and others

.. Respondents

-:-

HON'BLE MR A K SINHA, MEMBER-J

HON'BLE MR V K SETH, MEMBER-A

(by Hon'ble Mr A K Sinha, Member-J)

Heard the learned counsel for the applicant.

The applicant in this case has sought for voluntary retirement on his application dated 27/30-04-92 pending before respondents.

Learned counsel for the applicant submits on the basis of

Annexure-I that the applicant does not possess sound health to continue any more in service, therefore, the respondents be accordingly directed to dispose of his application.

After going through the relevant facts and records of the case we direct the respondents to dispose of the application dated 27/30-04-92 for voluntary retirement within a period of one month from the date of receipt of this order.

VKS

MEMBER-A

Ashok Kumar Sinha

MEMBER-J

Dated: Allahabad, May 14, 1993.
(VKS PS)

**